

1. / 21.11.96 Shri A.J. Jha the counsel for the applicant.

Heard learned counsel for the applicant. Admit.

*Requisite for
Notice filed*
Issue notices to the respondents to file written statement within four weeks. The applicant may file rejoinder, if any, within two weeks thereafter. List it on 13.1.97 before the Dy. Registrar for completion of pleadings.

Requisites should be filed within a week.

M.K.J.
27/11/96

*Notice issued
by Legal. with A/D
on 5/12/96 CBS/BS*

M.M.
(V.N. Mehrotra)

Vice-chairman

2/13.1.1997 The learned counsel for the applicant Shri Ajay Kumar Jha is present. None for the respondents. Notices have been issued to the respondents. W/s has not been filed. Put up on 25.2.1997 for W/s.

MPS.

J.
(M.L. Paswan)
Registrar I/c

3/25.2.1997 None for the parties. W/s has not been filed as yet. Put up on 31.3.1997 for filing W/s.

MPS.

S.P.Sinha
(S.P.Sinha)
Dy. Registrar I/c

2/31.05.97

Shri A.K.Jha, the learned counsel for the applicant is present. W/s has not been filed so far. Put up on 02.05.1997 for filing w/s.

*power filed by
the respondent
and kept in file
"C"
N. T. T. T.*

S. P. Sinha
Registrar I/c

5/9.9.1997

None for the parties. The instant application was to be listed on 2.5.1997 before the undersigned but the same could not be listed inadvertently.

A vakalatnama appears to have been filed by the learned counsel Shri P.K.Verma, Railway advocate. Written statement has not yet been filed. Put up on 1.10.1997 for filing written statement.

S. Prasad
(S. Prasad)
Dy. Registrar I/c

MPS.

6/1.10.1997

None for the parties. Written statement has not yet been filed. Four week's further time is allowed to file written statement, as a last chance. Put up on 5.11.1997 for completion of records. No further time shall be given for this purpose.

V. K. Srivastava
(V. K. Srivastava)
Dy. Registrar

MPS.

7/5.11.1997

None for the parties. Written statement has not yet been filed. Put up on 5.12.97 for completion of records.

B. K. Akhauri
(B. K. Akhauri)
Dy. Registrar I/c

8/5.12.1997

The learned counsel for the applicant Shri Ajay Kumar Jha is present. None for the respondents. Written statement has not yet been filed though sufficient time was given therefor. In the circumstances, let this case be listed before the Hon'ble Bench for direction on 2.1.1998. In the meantime, the respondents may file their written statement.

MPS.

V.K.Srivastava
(V.K.Srivastava)
Dy.Registrar

9./ 2.1.98

W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder may be filed within two weeks thereafter. List it on 20.2.98 for direction.

/CBS/

V.N.Mehrotra
(V.N. Mehrotra)
Vice-chairman

10/20.02.98

Shri P.K.Verma, learned counsel for the respondents, states that he will be filing W/s today. The applicant is allowed three weeks time to file rejoinder.

List on 06.05.1998 for direction.

L.R.K.Prasad
(L.R.K.Prasad)
Member (A)

V.N.Mehrotra
(V.N. Mehrotra)
Vice-chairman

11./ 6.5.98.

W/S has been filed on behalf of the respondents. The applicant may file rejoinder within three weeks. List it on 23.7.98 for direction.

/CBS/

L.R.K.Prasad
(L.R.K.Prasad)
Member (A)

V.N.Mehrotra
(V.N. Mehrotra)
Vice-chairman

12/23.07.98

Rejoinder not filed by the applicant. Three weeks further time is allowed for the same. List on 06.10.1998 for direction.

SKJ

L.R.K.Prasad
(L.R.K.Prasad)
Member (A)

V.N.Mehrotra
(V.N. Mehrotra)
Vice-Chairman

OA 581/96

13./ 6.10.98. None for the parties.

List it on 9.12.98 for direction.

/CBS/

LJ
(LAKSHMAN JHA)

MEMBER (J)

L.P.
(L.R.K. PRASAD)

MEMBER (A)

14./ 9.12.98. As the pleadings in the case are complete, list it on 10.3.99 for hearing.

/CBS/

LJ
(LAKSHMAN JHA)

MEMBER (J)

L.P.
(L.R.K. PRASAD)

MEMBER (A)

15/10.3.99 Let it be adjourned to 11.3.99 for hearing for want of time.

~~XXX~~ CBS

(S. Narayan)
Vice-Chairman

16./ 11.3.99. Let it be adjourned to 12.3.99 for hearing for want of time.

/CBS/

(S. Narayan)
Vice-chairman

17./ 12.3.99. None for the applicant. On the request made by the counsel for the respondents, it may be listed again for hearing on 5.4.99.

/CBS/

Say
(S. Narayan)
Vice-chairman

18/05.04.99 None for the parties.

On the previous date i.e. on 12.03.99, also there was no response from the side of the applicant. That being as such, this O.A. is dismissed for default.

SKJ

Say
(S. Narayan)
Vice-Chairman

OA - 581/96

19./ 11.4.2000.

In terms of today's order passed in MA 40/2000,
this OA is restored to its original file and number and
is directed to be listed on 10.5.2000 for hearing.

/CBS/ (L.R.K. PRASAD)
MEMBER (A)

(S. NARAYAN)
VICE-CHAIRMAN

20/10.5.2000 As^D DB of Court No. I is sitting at Ranchi,
list it for hearing on 14.7.2000 .

AKJ

(L.HMINGLIANA)
MEMBER(A)

(L.JHA)
MEMBER(J)

21/14.7.2000 . None for the parties.

List it for hearing on 25.8.2000

AKJ

(L.HMINGLIANA)
MEMBER(A)

(L.JHA)
MEMBER (J)

22/25.08.2000 : For want of time, the hearing is adjourned
to 29.09.2000.

skj

(L.Hming liana)/M(A)

(Lakshman Jha)/M(J)

23/29.9.2000 Shri Ajay Kumar Jha, counsel for applicant
 Shri S.R. Sharan, counsel, for Shri P.K.Verma,
 counsel for respondents

The learned counsel on behalf of the
applicant prays for time. List it for
hearing on 22.11.2000.

SKS

pk
(L. Jha)/M(J)

24/22.11.2000 : For want of DB, the hearing is adjourned to
19.12.2000.

skj

pk
(L.R.K.Prasad)/M(A)

25/19.12.2000 None for the applicant.

Shri M.Tiwarey, for Shri P.K.Verma, Rly. counsel.

List it for hearing on 31.1.2001 as a last chance.

MPS.

pk
(Lakshman Jha)/M(J)

26
31.1.2001

CM

On request, list it on 16.3.2001 for hearing.

pk
(L.R.K.Prasad)
M(A)

pk
(S.Narayan)
V.C.

27/16.03.2001 : For want of time, the hearing is adjourned
to 26.04.2001.

skj (L.Jha)/M(J)

pk
(L.R.K.Prasad)/M(A)

28/6.4.2001 None for the parties.

The O.A. was dismissed for default on 5.4.1999 and it was restored by order dated 11.4.2000 passed in M.A. 40/2000. Since then there was only one appearance for the applicant on 29.9.2000. If there is no appearance for the applicant again on the next date, the O.A. may have to be dismissed again for default. List it for hearing on 11.7.2001.

MPS.

(L. Hmingliana)/M(A)

29/11.07.2001 For want of D.B., hearing is adjourned to 30.08.2001.

SRK/

(L. HMINGLIANA)/M(A)

30/30.8.2001 None for the applicant

Shri P.K.Verma, counsel for respondents

List it for hearing on 9.10.2001.

SKS

(L. Hmingliana)/M(A) (Lakshman Jha)/M(J)

31/9.10.2001 Shri A.K. Jha, counsel for the applicant

Shri P.K.Verma, counsel for the respondents

With consent of both the parties

list it on 1.11.2001 for hearing.

SKS

(L. Jha)/M(J)

32/01.11.2001 : None for the parties.

List it on 12.12.2001 for hearing.

skj

(L.R.K.Prasad)/M(A)

33

12.12.01

CM

None for the parties. Be listed on
3.2.2002 for hearing.

ecp
(L.R.K.Prasad)
M(A)

SN
(B.N.Singh Neelam)
V.C.

34/4.2.2002

None for the parties.

List it for hearing on 26.2.2002.

MBS.

Sarweshwar Jha
(Sarweshwar Jha)/M(A)

35./ 26.2.2002. None for the parties. List it on
19.3.2002 for hearing.

/CBS/

Shyama Dogra
(SHYAMA DOGRA)/M(J)

Sarweshwar Jha
(SARWESHWAR JHA)/M(A)

36

19.3.02

CM

D.B. not available. List it on 24.4.2002 for
hearing.

ecp
(L.R.K.Prasad)
M(A)

37/24.4.2002

This is matter of Single Bench. Be
listed it for hearing on 26.4.2002.

SKS

ecp
(L.R.K.Prasad)/M(A) (B.N.Singh Neelam)/VC

A-581/96

38/26.4.2002 None for the parties.

It is observed from the record that nobody was present on behalf of the applicant on 12.12.01, 4.2.2002 and thereafter. List it on 13.5.2002 for hearing. If nobody appears on behalf of the applicant on next date, necessary order will be passed on that date.

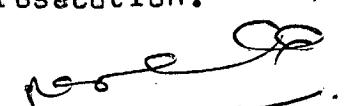
SKS


(L.R.K. Prasad)/M(A)

9./ 13.5.2002. None appears on behalf of the applicant even today. It appears that the applicant has lost interest in pursuing this case. In view of the order dated 26.4.2002 , this case is ~~and~~ dismissed for non-prosecution.

/CBS/


(SHYAMA DOGRA)/M(J)


(L.R.K. PRASAD)/M(A)